

| Sectors | Amount of FDI equity inflows | | % of FDI equity inflows from Malaysia |
|---|------------------------------|-----------------|---------------------------------------|
| | ₹ in crore | US\$ in million | |
| Non-conventional Energy | 1,760.38 | 312.72 | 43.48 |
| Construction Development: Townships, housing, built-up infrastructure and construction development projects | 350.63 | 74.02 | 10.29 |
| Metallurgical Industries | 320.59 | 64.61 | 8.98 |
| Services sector | 269.29 | 54.90 | 7.63 |
| Power | 181.23 | 36.79 | 5.11 |
| TOTAL | 2,882.12 | 543.04 | |

(c) and (d) India and Malaysia has signed a Comprehensive Economic Cooperation Agreement (CECA) on 18.2.2011 which has come into effect from 1.7.2011. The Agreement includes chapters on Trade in Goods, Trade in Services, Investment and other areas of economic cooperation. Details of the Agreement are available in public domain.

(e) India and Malaysia agreed to target a bilateral trade volume of US\$ 15 billion by 2015.

Boosting bilateral trade through trade agreements

1535. SHRI BAISHNAB PARIDA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether India proposes to enter into a Comprehensive Economic Partnership Agreement (CEPA) with Japan;

(b) whether such an agreement with EU countries is also in the offing;

(c) if so, the status thereof;

(d) whether india has such an agreement with Korea and a Free Trade Agreement with Association of South East Asian Nations (ASEAN) has also been entered into; and

(e) how far the above agreement will boost bilateral trade with the above countries?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) India and Japan have signed a Comprehensive Economic Partnership Agreement (CEPA) on 16th February, 2011 which has come into force from 1st August, 2011.

(b) and (c) India-EIU BITA Negotiations were launched in Brussels in 2007. No agreement has been signed till date.

(d) India and the Republic of Korea have signed a Comprehensive Economic Partnership Agreement (CEPA) on 7th August, 2009, which has come into force from 1st January, 2010. In order to boost bilateral trade through Trade Agreement with South East Asian (ASEAN) countries the following agreements have been signed:

- (i) Comprehensive Economic Cooperation Agreement (CECA) between India and Singapore signed in June, 2005.
- (ii) Indian ASEAN Trade in Goods Agreement in August, 2009.
- (iii) India Malaysia CECA in July, 2011.
- (iv) Early Harvest Scheme with Thailand in 2003.

(e) The Comprehensive Economic Partnership Agreement and Comprehensive Economic Cooperation Agreement covers a number of areas including trade in goods, trade in services, rules of origin, intellectual property rights, investment, etc. Such Agreements promote stronger trade and commercial ties between participating countries, and open up opportunities for exporters and investors to expand their business in the tariff lines which are opened or in which tariff is reduced.

High level meeting between Commerce Ministers of India and Pakistan

1536. SHRI SANJAY RAUT: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether a high level meeting between the Commerce Ministers of India and Pakistan was held recently; and

(b) if so, the details of the issues discussed and agreements signed between the two countries?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) The Commerce Ministers of India and Pakistan met on 18th January, 2014 on the sidelines of the 5th